

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): An expenditure of Rs. 73,941.37 Paise was incurred on pay and allowances to the staff of the Commission and T. A. to witnesses etc.

Expenditure incurred in connection with Enquiry into Assassination of Mahatma Gandhi

7722. SHRI B. R. SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what further sums of money is incurred by Government in connection with the Commission of Enquiry relating to the assassination of Mahatma Gandhi, and

(b) what further sums of money is likely to be incurred in further enquiry of the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b). An expenditure of Rs. 1,84,165 18 paise was incurred on pay and allowances to the Chairman of the Commission and its staff and T.A. to witnesses etc. There is no question of any further expenditure as the Commission concluded its work and submitted its report on 30th September, 1969.

'Made in India' mark on every Metre Length of Export Oriented Textile Goods

7723. SHRI B. R. SHUKLA: Will the Minister of FOREIGN TRADE be pleased to state whether steps are proposed to be taken by Government to mark textile goods exported to other countries as 'Made in India' on every metre length in the manufacturing process itself to avoid malpractices regarding their sales in those countries.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): Government have not received any general complaint, as such, about textiles manufactured in India being marked and sold as originating in some other country. The system of stamping as "Made in India" on selvedge of every metre of cloth is however in vogue in our exports of certain types of fabrics exported to Ceylon.

Central Government Class I Officers Prosecuted under Prevention of Corruption Act

7724. SHRI B. R. SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) the number of persons of Class I Service belonging to the Central Government who have been prosecuted during the last two years under the Prevention of Corruption Act on the grounds that their assets were out of proportion to their known sources of income, and

(b) their particulars?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) During the period of 2 years from 4-8-1969 to 3-8-1971, the Central Bureau of Investigation prosecuted a former Assistant Director General of Ordnance Factory, and a former Assistant Collector of Central Excise, for alleged possession of assets disproportionate to their known sources of income.

Penal for Promotion to Selection Grade Posts of Central Secretariat Service

7725. SHRI SURENDRA MOHANTY: Will the PRIME MINISTER be pleased to state

(a) whether the penal for promotion to the Selection Grade of the Central Secretariat Service which was due in 1970 has been notified,

(b) if not, the reasons for delay and the steps Government have taken or propose to take to ensure the issue of Select List in time,

(c) whether one or two members of the Central Establishment Board do not attend meetings of the Board to finalise the Select List; and

(d) if so, the steps being taken by Government to ensure that only those Officers are made members of the Board who can spare time for this work?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) The Select List for the Selection Grade of the